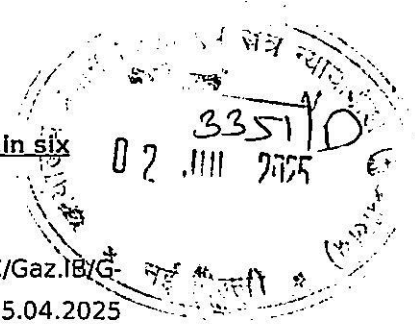


web. Website

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE,
EAST DISTRICT, KARKARDOOMA COURTS, DELHI.**

CIRCULAR

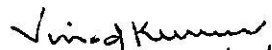
**Sub : Completion of trials relating to Child Trafficking Cases within six
months**



Pursuant to the directions contained in letter no. 3541-3551/DHC/Gaz.1B/G-2/SC-Judgment/2025 dt. 21.06.2025 with regard to Judgment dated. 15.04.2025 passed by Hon'ble Supreme Court of India in Criminal Appeal No. 1927 of 2025 arising out of SLP (Crl) No. 4658 of 2025 titled as "Pinki V/s State of Uttar Pradesh & Anr.", it is impressed upon the Judicial Officers of all concerned courts to complete the trials relating to child trafficking cases within a period of **six months** from today and if need be, by conducting the trials on day-to-day basis.

It is further directed to furnish the fresh status report as on **30.09.2025** regarding pending trials of child trafficking cases and also cases decided after issuance of the present directions by the court upto 30.09.2025. The afore-said status report be furnished **on or before 04.10.2025** in the prescribed proforma attached herewith as "**Annexure-X**" on e-mail ID ar-gazette1b.dhc@gov.in.

The above directions of Hon'ble High Court must be scrupulously complied by its letter and spirit.

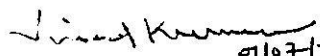

(VINOD KUMAR) 01/07/2025
Principal District & Sessions Judge
East District, KKD, Delhi.

No. 8205-8235 Judl./East/KKD/2025.Delhi,

Dated : 01 JUL 2025

Copy forwarded for information and necessary action to :-

1. The Registrar General, High Court of Delhi, New Delhi.
2. The Ld. Principal District & Sessions judge, (Hqs), Tis Hazari Courts, Delhi
3. The Judicial Officers East District, Karkardooma Courts, Delhi.
4. The Officer-in-Charge, Computer Branch, Karkardooma Courts, Delhi.
- ✓ 5. The Website committee, Karkardooma Courts and Tis Hazari Courts, Delhi.i.
6. The R & I section, East District, for uploading on LAYERS.
7. P.S to the undersigned.


Principal District & Sessions Judge
East District, KKD, Delhi.

IN THE HIGH COURT OF DELHI AT NEW DELHI

No. 3541-355/DHC/Gaz.IB/G-2/SC-Judgment/2025

Dated: 21.06.2025

From :

The Registrar General,
High Court of Delhi,
New Delhi.

To

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (South-West), Dwarka Courts Complex, New Delhi.
3. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
4. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
5. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
6. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
7. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
8. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
9. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
10. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
11. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.

Sub : Judgment dated 15.04.2025 passed by Hon'ble Supreme Court of India in Criminal Appeal No. 1927 of 2025 arising out of SLP (Crl) No. 4658 of 2025 titled as "Pinki vs. State of Uttar Pradesh & Anr."

Sir/ Madam,

I am directed to request you to direct all the concerned courts to complete the trials relating to child trafficking cases within a period of six months from today and if need be, by conducting the trials on day-to-day basis.

I am further directed to request you to furnish the fresh status report (as on 30.09.2025) regarding pending trials of child trafficking cases and also cases decided after issuance of the present directions by this court upto 30.09.2025.

The afore-said status report be furnished on or before 04.10.2025 in the prescribed proforma attached herewith as Annexure-"X" on e-mail ID ar-gazette1b.dhc@gov.in.

Yours faithfully,



(Dileep Namrani)
Assistant Registrar (Gazette-IA)
For Registrar General.

24.06.2025
PD 203 (East)
27/06/2025

Annexure-'X'

Status report regarding trials of Child Trafficking Cases

Name of the District: _____						
S.No.	Name of the Judicial Officer(Mr./Ms.) with Designation	CNR No. of the Case	Case Title	Date of Registration	Present Stage of Case	Next Date of Hearing/Date of Decision
1.						
2.						
3.						
..						
...						